

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 884 of 2020

IN THE MATTER OF:

Freebie Solutions Pvt. Ltd.

... Appellant

Versus

Zaggle Prepaid Ocean Services Pvt. Ltd.

...Respondent

Present:

For Appellant : **Mr. Rahul Kochhar and Mr. Anshuman Jain,
Advocates**

For Respondent : **Ms. Misha and Ms. Charu Bansal, Advocates**

ORDER
(Through Virtual Mode)

14.10.2020 Before deciding to issue notice, we would like to hear learned counsel for the Appellant to satisfy us whether the amount claimed in application under Section 9 of the 'I&B Code' falls within the ambit of 'operational debt'.

Learned counsel for the parties may file their short written submissions, not exceeding two pages, within two weeks.

List the appeal 'for Admission (Fresh Case)' on **6th November, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson)

[V.P. Singh]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

/ns/gc/